IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 10168 OF 2025

Between:

M/s.Multi Drive Industries, Rep. by its Partner A.Srinivas Rao, B-13, Industrial Area, IALA, Near Santoshi Matha Temple, Patancheru, Sangareddy, Telangana-502319.

...PETITIONER

AND

1. The State of Telangana, Department of Revenue (C.T.), rep. by its Principal Secretary, Secretariat, Hyderabad, Telangana.
2. The Assistant Commissioner (ST), Medak Circle, Nizamabad Division, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, or Order or Direction particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in issuing the unsigned Attachment to the Show Cause Notice in Form DRC 01 along with Form GST DRC 01 dated 29/09/2023 and the impugned Attachment to GST Form DRC 07 dated 30/12/2023 along with Summary of the Order in Form GST DRC-07 dated 30/12/2023 for the year 2017-18 as the same are without signatures either manually, digitally or electronically as mandated under the CGST Act, 2017 and the Rules as being void, illegal, without jurisdiction, without authority of law apart from violative of Articles 14 and 19 of the Constitution of India and consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the unsigned Attachment to the Show Cause Notice in Form DRC 01 along with Form GST DRC 01 dated 29.09.2023 and the impugned Attachment to GST Form DRC 07 dated 30.12.2023 along with Summary of the Order in Form GST DRC-07 dated 30.12.2023 passed by the 2ND respondent without signatures either manually, digitally or electronically as mandated under the CGST Act, 2017 and the Rules for the year 2017-18.

Counsel for the Petitioner : SRI B.KRISHNA REDDY

Counsel for the Respondents : SRI T.CHAITANYA KIRAN,
rep., SRI SWAROOP OORILLA,
SPL.G.P for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.10168 OF 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Krishna Reddy, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to file a properly constituted petition.

2. Sri T.Chaitanya Kiran, learned counsel representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents has no objection.

3. Accordingly, the Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD-K.SREERAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

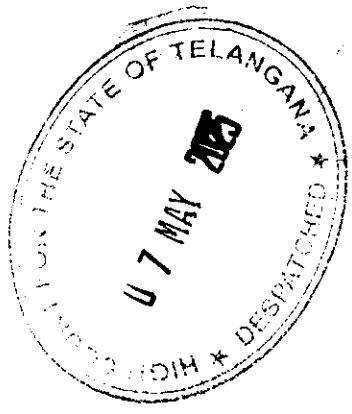
1. One CC to SRI B.KRISHNA REDDY, Advocate. [OPUC]
2. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
3. Two CD Copies.

BSK

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HIGH COURT

DATED:22/04/2025



ORDER

WP.No.10168 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(5) PA 29/4/25